

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-677/ND/2022

IN THE MATTER OF:

State Bank of India

Vs.

Shakuntala Devi

.....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 19.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rohit Ghosh, Proxy Counsel

For the Respondent :

ORDER

Proxy counsel on behalf of the Petitioner is present and submitted that the application for transfer of this matter from this Court is still pending before the Hon'ble President and the next date of hearing is 23.02.2024 and therefore sought adjournment. In view of this, list the matter on **07.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)